

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 22202 of 2015

(Arising out of Order-in-Appeal No. CAL-EXCUS-000-APP-103-
2015-16 dated 29/07/2015 passed by Commissioner Of Central
Excise, Customs and Service Tax , COCHIN(Appeal))

Leena Francis

IBP Auto Services,
IBP Co. Pump Contractor,
Chittissery Po, Nenmanikkara
THRISSUR - 680301
KERALA

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service
Tax Calicut**

CENTRAL REVENUE BUILDING,
MANANCHIRA, CALICUT,
KOZHIKODE, - 673001
KERALA

Respondent(s)

APPEARANCE:

None for the appellant.

Shri H. Jayathirtha, Superintendent(AR) for the respondent.

CORAM:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20340 / 2023

Date of Hearing: 24/04/2023

Date of Decision: 24/04/2023

Per : DR. D.M.MISRA

None for the appellant. Learned AR for the Revenue submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(Dr. D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

Raja...